CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 86134 of 2014

(Arising out of Order-in-Original No. 02/S.T.-II/RS/2014 dated 28-01-2014 passed by the Commissioner of Service Tax, Mumbai)

M/s Eagle Security & Personnel Services ....Appellant
Shop No. 12, Narmala Co. Op.
Housing Society Ltd. JP Road,
Andheri (West)
Mumbai-400058

VERSUS

Commissioner of Service Tax, Mumbai-II ....Respondent
4th floor, New Central Excise Building,
Maharshi Karve Road,
Churchgate, Mumbai-400020

WITH

Service Tax Appeal No. 86946 of 2014

(Arising out of Order-in-Original No. 02/S.T.-II/RS/2014 dated 28-01-2014 passed by the Commissioner of Service Tax, Mumbai)

M/s Eagle Security & Personnel Services ....Appellant
Shop No. 12, Narmala Co. Op.
Housing Society Ltd. JP Road,
Andheri (West)
Mumbai-400058

VERSUS

Commissioner of Service Tax, Mumbai-II ....Respondent
4th floor, New Central Excise Building,
Maharshi Karve Road,
Churchgate, Mumbai-400020

APPEARANCE:
None for the Appellant
Shri Onil Shivadikar, Assistant Commissioner(AR) Authorised Representative for the Respondent

CORAM:

HON'BLE MR. CJ MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86427-86428/2021

Date of Hearing: 05.07.2021
Date of Decision: 05.07.2021

PER: Bench

None appeared for the Appellant. Learned Authorised Representative submits that appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with Section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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